



ITEM NO.20

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).20390/2023

(Arising out of impugned final judgment and order dated 29-09-2022 in CRLAMD No.396/2016 passed by the High Court of Judicature at Madras at Madurai)

PRAKASAM

Petitioner(s)

VERSUS

STATE THROUGH INSPECTOR & ANTI CORRUPTION WING

Respondent(s)

(IA No. 116873/2023 - CONDONATION OF DELAY IN FILING)

Date : 09-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Naresh Kaushik, Adv.
Mr. Vardhman Kaushik, AOR
Mr. Dhruv Joshi, Adv.
Mr. Manoj Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the special leave petition is condoned.

Issue notice limited to the question of quantum of sentence. Notice to be served through the Standing Counsel.

The petitioner shall be enlarged on interim bail, subject to such terms and conditions as the trial court may impose.

Issue notice to the Union of India and to be served through the concerned Additional Solicitor General on the question of formulating an appropriate guidelines for uniform issuance of birth and death certificates, through digital mode to avoid delay and inconvenience to those who wish to apply for it. Returnable in four weeks. Dasti in addition.

Notice to the Union shall be served directly by the Registry.

(SAPNA BISHT)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)